



***The Gauhati High Court, At Guwahati***

[ HIGH COURT OF ASSAM: NAGALAND: MIZORAM & ARUNACHAL PRADESH ]

**NOTICE**

IT IS FOR INFORMATION TO ALL CONCERNED THAT THE SINGLE BENCH OF HON'BLE MR. JUSTICE SOUMITRA SAIKIA WILL TAKE UP MATTERS PERTAINING TO THE SPECIAL CAUSELIST DATED 25.10.2021 TO 29.10.2021 EVERYDAY AFTER CONCLUDING THE MATTERS ENLISTED IN THE DAILY AND SUPPLEMENTARY CAUELISTS OF THE SAID BENCH.

BY ORDER

Dated, Guwahati, the 25<sup>th</sup> of October, 2021.



## **The Gauhati High Court, At Guwahati**

[ HIGH COURT OF ASSAM: NAGALAND: MIZORAM & ARUNACHAL PRADESH ]

### **N O T I C E**

**It is for information to all concerned that on 26.10.2021**

**(Tuesday):**

- 1. The Division Bench-I comprising of Hon'ble the Chief Justice and Hon'ble Mr. Justice Kakheto Sema will not sit.**
- 2. The matters listed before the aforesaid Hon'ble Division Bench-I will be taken up by the Division Bench comprising of Hon'ble Mr. Justice P.K. Deka and Hon'ble Mr. Justice Kakheto Sema.**
- 3. The Division Bench comprising of Hon'ble the Chief Justice and Hon'ble Mr. Justice Soumitra Saikia will not sit and the matter(s) listed before the said Bench are deferred and will be notified later on.**
- 4. Item Nos. 1 to 3 and 13 to 17 listed before the Single Bench of Hon'ble Mr. Justice P.K. Deka will be taken up by the Single Bench of Hon'ble Mr. Justice A.M.B. Barua.**
- 5. Item Nos. 6 to 11 listed before the Single Bench of Hon'ble Mr. Justice P.K. Deka will be taken up by the Single Bench of Hon'ble Mr. Justice S.K. Medhi.**
- 6. Item Nos. 18 to 23 listed before the Single Bench of Hon'ble Mr. Justice P.K. Deka will be taken up by the Single Bench of Hon'ble Mr. Justice Soumitra Saikia.**
- 7. Rest of the matters listed before the Single Bench of Hon'ble Mr. Justice P.K. Deka are deferred and will be notified later on.**

**BY ORDER**

**Dated, Guwahati, the 25<sup>th</sup> of October, 2021.**

## NOTICE

As per Hon'ble Court's order dated **05.10.2021** passed in **WP(C) No. 6719/19** and **WP(C) No. 5986/17** respectively, learned counsel are hereby requested to furnish Case Nos. in regard to Foreigner Tribunal Matters where Petitioner/ Petitioners had expired during the pendency of the Writ Petition, so that such similar matters can be heard together.

Information, in this regard, may be submitted before this Registry positively before 3<sup>rd</sup> of November, 2021.

Dated, Guwahati, 25<sup>th</sup> October, 2021.

By Order,